GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3273

TO BE ANSWERED ON THE 7TH AUGUST, 2018/SHRAVANA 16, 1940 (SAKA)

GUN LICENCE

3273. DR. C. GOPALAKRISHNAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to change the existing procedure for issuing gun licence and to renew the gun licence by providing unique identification number;

(b) if so, the details thereof;

(c) the reasons and advantages of the proposed changes; and

(d) the time by which the new procedure is likely to be implemented?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

(a) & (b): The Arms Rules, 2016 notified on 15.07.2016 have the provision of

generating Unique Identification Number (UIN) for every licence being issued

or renewed. The system generates a UIN for every licence and any licence without a UIN is considered invalid.

(c) & (d): A need was felt to evolve a mechanism to have a check on spread of illegal arms and strengthen the policy of the Government of non proliferation of firearms in the country. This issue was addressed by having a provision in the Arms Rules, 2016 of generating UIN for every licence being issued or renewed. Any licence without a UIN is considered invalid and weapon endorsed on it as illegal. The new Arms Rules, 2016 are in effect since 15.07.2016.

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